

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 117

Appeal No.-952/252/(ND)/2019

IN THE MATTER OF:

Asst. Commissioner of Income Tax

....**Appellant**

Vs.

ROC (M/s Brainbird Tourism Pvt. Ltd.)

....**Respondent**

Order under Section 252

Order delivered on 14.07.2021

Coram:

SHRI P.S.N. PRASAD

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the ROC

: Ms. Sweety Kumar, AROC

ORDER

Heard arguments advanced by the Learned Counsel for the Income Tax Department as well as AROC. Learned Counsel for the Income Tax Department has submitted that other respondents are already proceeded ex parte. Therefore, order in this matter is reserved.

Sd/-

K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-

P. S. N. PRASAD
MEMBER (JUDICIAL)